



**Government of Odisha
Office of Special Relief Commissioner**

No. 3985/R&DM(DM), Date: 15-07-2021
PT2-RDM-RLF-MISC-0034-2020

ORDER

Whereas, SARS CoV-2 infection continues spreading in different areas in the State;

And whereas, Ministry of Home Affairs, Government of India (GoI) has issued guidelines vide Order No.40-3/2020-DM-I(A) dated 29th April, 2021, Order No.40-3/2020-DM-I(A) dated 27th May, 2021 and Order No.40-3/2020-DM-I(A) dated 29th June, 2021 for effective control of COVID-19;

And whereas, the Government of Odisha vide Revenue & Disaster Management (Disaster Management) Department Order No.3665/R&DM(DM) dated 30th June, 2021 imposed partial lockdown in different districts in the State of Odisha considering the case positivity rate, average case load, industrial & commercial activities and flow of floating population and other relevant factors until 6:00 AM of 16th July, 2021 (Friday) with a view to ensuring strict social distancing and isolation to contain the spread of COVID-19;

Now, therefore, with a view to protecting the health of the public along with normalising the economic activities, in supersession of all previous orders of Revenue & Disaster Management (DM) Department in this regard, the Government of Odisha do hereby impose the following stipulations/ instructions for graded unlocking which shall be effective from 6.00 AM of 16th July, 2021 (Friday) till 6.00 AM of 1st August, 2021 (Sunday).

Strategy for containing the infection:

- A. 5 fold strategy** such as **Testing, Tracking, Treatment, Vaccination and Adherence to COVID appropriate behaviour** shall be adopted for containing the spread of infection. Micro containment measures shall be undertaken by local authorities i.e. District Collector & Municipal Commissioners, examining very carefully the spread of infection, case positivity, hospital infrastructure and local conditions, with a view to minimizing the spread through effective micro-containment. While working on the containment framework, the concerned authorities shall carefully determine the area which shall be brought under micro-containment. The clinical management and vaccination shall be given adequate importance and a detailed strategy and action plan shall be worked out by local

administration. The local authorities shall be guided in this regard by *Annexure 1*.

B. Operational guidelines in containment zones

- i. **In these containment zones, the activities allowed under these guidelines will not be permitted.** There shall be strict perimeter control in the area of the containment zones to ensure that there is no unchecked inward/ outward movement of population from these zones except for maintaining essential services (including medical emergencies and law and order related duties) and Government business continuity. The guidelines issued in this regard by MoHFW will be strictly implemented.
- ii. If any new area included in the category of containment zone, the activities allowed in that area till the time of its categorization as a containment zone, will be suspended, except for those activities which are specifically permitted under consolidated revised guidelines.
- iii. The activities allowed under these guidelines will be withdrawn immediately, if any of the stipulations are violated, risking the spread of COVID-19. All entities, in the Government and private sectors, and members of public should follow the guideline strictly.
- iv. **Unlocking:** There shall be graded unlocking throughout the State with effect **from 6:00 AM of 16th July, 2021 (Friday) till 6.00 AM of 1st August 2021(Sunday)**. (explained in paragraph-M)
- v. **Night curfew shall remain operational in Category-A districts from 8.00 PM to 6.00 AM everyday and in Category-B districts from 5.00 PM to 6.00 AM every day.**
- vi. **Vaccination:** During this period, subject to availability, vaccination shall continue in places as notified by H&FW Department from time to time. Eligible persons, as advised by the Department shall travel to the COVID Vaccination Centres (CVC) on their own.
- vii. **Testing:** Persons desirous of /required to undertake testing for COVID-19 shall be allowed to travel to designated Government/ Private COVID-19 Testing Centres in their vehicles/ taxis/ auto rickshaws by following guidelines to that effect.
- viii. **During this period, the following activities will remain prohibited:**
 - a. All educational, training, coaching institutions, etc., except as allowed by Government.
 - b. Exhibitions/ Trade Fairs/ Melas/ physical Business to Business meetings are prohibited. However, such activities may be taken up in virtual mode.
 - c. All cinema halls, multiplexes, park/ entertainment park/ amusement park/ theme park/ water park/ indoor amusement centres, theatres, bars and auditoriums, assembly halls, Merry-go-round (Doli)/ Meena bazaar and related activities and similar places.
 - d. All Malls shall remain closed

- e. Government & Private swimming pools.
- f. Jatra/ opera/ open air theatres shall not be allowed to operate.
- g. All social/ political/sports/entertainment/ academic/ cultural/ religious functions/ other gatherings.
- h. All religious places/ places of worship shall be closed for public. However religious rituals are allowed with bare minimum priests/ servitors and staff. Religious congregations are strictly prohibited.
- i. All official meeting/ training etc. shall be allowed with participation of maximum 100 persons and Official programmes for inauguration, laying of foundation stone shall be allowed with participation of maximum 30 persons adhering to COVID- 19 protocols.
- j. Marriages shall be permitted, with approval from local authorities, with not more than 25persons and in case of Thread Ceremony/ Bratopanayan, funerals and last rites, the number of persons participating shall not be more than 20(for the entire event) including hosts, guests, priests and catering and other support staff with adherence of COVID-19 safety protocols. Under no circumstances, the number of participants shall exceed the ceiling for the entire event. Marriage, funeral and last rites related gatherings shall be conducted as per the Government guidelines released vide Revenue and Disaster Management (DM) Department letter No. 2321/ R&DM(DM) dt. 30.04.2021. Thread ceremony/ bratopanayana and related rituals shall be celebrated only in the family. No outside guest shall be invited. No feast shall be served in the function. Thread ceremony/bratopanayana and related rituals shall be conducted as per the Government guidelines released vide Revenue and Disaster Management (DM) Department letter No. 2666 dated 18.05.2021.In case of all these functions, no community feast shall be organised nor shall any food be served in the venue. Only take away food shall be allowed to the guests.
- k. Indoor & outdoor film shooting/ TV serial related shooting shall be allowed across the State observing COVID protocol.

During the graded unlocking, the following activities are allowed subject to adherence of Standard Operating Procedure (SoP) for social distancing, and COVID Safety Protocols, issued by the Government:

A. General:

- i. All types of Shops in Category-A districts shall remain open from 6.00 AM to 8.00 PM every day.
All types of Shops in Category-B districts shall remain open from 6.00 AM to 5.00 PM on weekdays. However, shops in Malls will remain closed.

It shall be the responsibility of the shop owner(s)/ Market Associations to ensure that COVID appropriate behaviour are followed strictly by himself/herself, and the customers. The owner shall make arrangement by deploying his/her staff to prevent crowding by customers inside and outside the shop. Proper social distancing demarcations in and outside shop shall be displayed by the shop owner and COVID appropriate social distancing shall be ensured by him/her. In case of violation, local authorities can take strict action including criminal action under relevant acts including Disaster Management Act, 2005. Such violation shall entail sealing of such shops for a period as decided by the local authorities.

- ii. Home delivery by operators/ online delivery of all goods/ services by e-commerce platforms such as Amazon, Flipkart, Blue Dart, DTDC, Big Basket, Grofers, Urban Clap, Zomato, Myntra, Swiggy, KFC, Pizza Hut, Dominos, Uber Eats, etc.
- iii. Retailers of food & grocery items such as Big Bazaar, Reliance Fresh, OMFED, OPOLFED, Chilika Fresh, Spencers, etc. They are also allowed to provide home delivery services.
- iv. Print, electronic and Web media (Members of media may have to produce authorisation from their appropriate authorities specifically showing their areas of movement.
- v. IT and IT enabled Services (ITeS) with a maximum of 50% staff (as far as possible to work from home).
- vi. Data and Call Centres with bare minimum staff.
- vii. Telecommunications, internet services, broadcasting and cable services/ DTH and optical fibre (on-line, virtual services shall be encouraged to be provided to consumers.)
- viii. Petrol pumps, LPG, Petroleum and gas retail and storage outlets along with home delivery.
- ix. Power generation, transmission and distribution units and services.
- x. Government approved Common Service Centres (CSCs) in urban and rural areas.
- xi. Cold storage and warehousing services, including at ports, airports, railway stations, container Depots, individual units and other links in the logistics chain. Private security services and facilities management services for maintenance and upkeep of office and residential complexes.
- xii. Hotels, home stays, Lodges and motels, which are accommodating tourists and persons stranded due to lockdown, medical and emergency staff, air and sea crew.
- xiii. Establishments used/ earmarked for quarantine facilities.
- xiv. Services provided by self-employed persons, e.g. electrician, IT repairs, plumbers, motor mechanics, and carpenters etc.
- xv. All Spas, beauty parlour, barber shops shall be allowed to open subject to time schedule of Category-A & B districts.

- xvi. Restaurants and dhabas for home delivery and take away service only.
- xvii. All Aahaar Kendras for take away service only.
- xviii. The Collectors/ Municipal Commissioners shall make all efforts to disperse the vegetable/street vendors in such a manner so that appropriate social distancing shall be maintained. Any violation of COVID-19 protocols will attract closure/ sealing/ cancellation of license of the concerned shops.
- xix. Morning walk, jogging and cycling are allowed.
- xx. Two wheeler with pillion rider and four wheelers, auto rickshaws, taxis, including cabs/ auto rickshaws by aggregators like Ola, Uber etc. are allowed with driver plus up to two passengers in the back seat for all purposes.

Explanation:

- i. District authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.*
- ii. Hotels / Restaurants shall be allowed to operate for in-house guests but shall not allow outside persons to dine inside the hotel and its restaurants. In-house guests can use the restaurant services in due compliance of COVID-19 protocols. However, the hotels/ restaurants can take on-line orders and provide home delivery of food to customers.*

B. All health services (including AYUSH) to remain functional, such as:

- i. Hospitals, nursing homes, clinics, telemedicine facilities.
- ii. Dispensaries, chemists, pharmacies, all kinds of medicine shops including Jan Aushadhi Kendras, medical equipment shops, optical shops.
- iii. Medical laboratories and collection centres.
- iv. Pharmaceutical and medical research labs, institutions carrying out COVID-19 related research.
- v. Veterinary Hospitals, dispensaries, clinics, pathology labs, sale and supply of vaccine and medicine.
- vi. Authorised private establishments, which support the provisioning of essential services, or efforts for containment of COVID-19, including home care providers, diagnostics, supply chain firms serving hospitals.
- vii. Manufacturing units of drugs, pharmaceuticals, medical devices, medical oxygen, their packaging material, raw material and intermediates.
- viii. Construction of medical/ health infrastructure including manufacture of ambulances.
- ix. Movement (inter and intra State, including by air) of all medical and veterinary personnel, scientists, nurses, para-medical staff, lab technicians, mid-wives and other hospital support services, including ambulances.
- x. (a) With a view to facilitating smooth movement of oxygen tankers/ oxygen cylinder carrying vehicles/ vehicles carrying COVID-19 emergency materials for management of COVID- 19 in the State, such vehicles shall not be delayed at the toll collection gates.
- (b) A Green corridor shall be made available at the toll gates for hassle free and smooth movement of such vehicles.

- (c) The toll due shall be collected by a special service so as to allow the vehicles to pass within 5 minutes maximum.
- (d) National Highway Authority of India (NHAI)/ Works Department, Govt. of Odisha/ any other agency managing the toll gates across the State shall put notice to this effect conspicuously at the toll gates for information of all concerned.

C. Financial Sector: Following to remain functional:

- i. Reserve Bank of India (RBI) and RBI regulated financial markets and entities like NPCI, CCIL, payment system operators, Clearing Houses and standalone primary dealers.
- ii. Bank branches and ATMs, IT vendors for banking operations, Banking Correspondents (BCs), ATM operation and cash management agencies. However, Banks shall operate as per the Finance Department guidelines. However door step/ online banking may be promoted. Wherever physical banking is required such services may be extended to the extent possible in special areas with adequate ventilation and frequent sanitisation.
- iii. SEBI, and capital and debt market services as notified by the Securities and Exchange Board of India (SEBI).
- iv. IRDAI and Insurance companies.
- v. Non-Banking Financial Institutions (NBFCs) including Housing Finance Company (HFCs) and Micro Finance Institutions (NBFC-MFIs) with bare minimum staff.
- vi. Co-operative Credit Societies.

D. Public Utilities:

- i. Railway, Airport, Sea Port operations etc. shall continue as per Government of India Guidelines.
- ii. Operations of Oil and Gas sector, including refining, transportation, distribution, storage and retail of products, e.g., petrol, diesel, kerosene, CNG, LPG, PNG etc.
- iii. Generation, transmission and distribution of power at State level.
- iv. Postal services, including post offices.
- v. Operations of utilities in water, sanitation and waste management sectors, at municipal/ local body levels in State.
- vi. Operation of utilities, including movement of vehicles and personnel, providing telecommunications, DTH and internet services, including maintenance of telecom towers and recharge facilities for prepaid mobile connection. Efforts shall be made to provide on-line services rather than physical services.

Exception:

All passenger trains to and from Puri shall remain suspended till 23.07.2021 (the day of Niladri Bije)

E. Sports & physical activities:

- i. Gymnasiums shall be allowed to open within time schedule of Category-A & B districts observing COVID protocols.
- ii. Outdoor games/sports are allowed without spectators.

F. Transportation:

- i. Inter-State public transport by buses shall remain suspended till 6.00 AM of 1st August 2021 (Sunday).
- ii. Intra-State public transport by buses shall remain functional with seating capacity only throughout the State.
- iii. **Public transport by buses to Puri Town shall remain suspended till midnight of 25th July,2021**

The following activities are allowed:

- a. All goods carriers, whether loaded or unloaded alongwith movement, loading/ unloading of goods/ cargo (inter and intra State) including transportation of all goods is allowed.
- b. Vehicles of Essential Service like Fire, law and order and ODRAF, and other emergency services, Municipality/ NAC, Power supply, Drinking Water Supply, Sewerage, Telecom (Private and Government) Service providers and other utility services.
- c. Government and Private Vehicles used for Emergency and COVID Management.
- d. Cross land border movement of essential goods including petroleum products and LPG, food products, medical supplies.
- e. Transportation for all medical personnel, nurses, paramedical staff and other hospital support services
- f. Transport to and from hospitals within the state. (In special cases, transportation to another state can be allowed with permission of DHS/ Collector/ CDMO/ Principal/ Superintendent of Government Medical Colleges.)
- g. During night curfew and beyond shop opening time, transportation by personal vehicle/ Auto Rickshaw/ transport aggregators like Ola, Uber etc. to and from place of residence to Airports/ Railway Station/any other emergency medical work with Rail/ Air Tickets/ Boarding Passes as evidence of travel along with an accepted Identity Card.
- h. Capital Region Urban Transport (CRUT) is allowed to operate during lockdown period.

G. Training Activities

- i. All physical training and associated activities by Government/ Government organisations including training of uniformed personnel, technical and vocational sectors, medical personnel and COVID management are allowed with strict adherence to COVID appropriate behaviour.

- ii. Physical conduct of examinations by State Government/ State Government Organisations/ National/ International bodies/ Government of India organisations shall be allowed with strict adherence to COVID protocols.
- iii. Physical conduct of examinations by private organisations shall be allowed on case to case basis by the respective Departments.
- iv. The examinees shall be allowed to travel and attend examinations without hassles by showing Admit Card/ Identity Card/ Examination Call letter etc. to the authorities.

H. Social Sector:

- i. Operation and movement of related vehicles of homes/ Therapy Centres for children/ disabled/ mentally challenged/ senior citizens/ destitute/ women/ widows including bed side attendant and care givers of senior citizens residing in their homes (with prior approval of the appropriate authority).
- ii. Operation and movement of related vehicles of observation homes, after care homes and places of safety for juveniles.
- iii. Disbursement of social security pensions, e.g., old age/ widow/ freedom fighter pensions; pension and provident fund services provided by Employees Provident Fund Organisation (EPFO).
- iv. Operation of Anganwadis – Distribution of food items and nutrition at the doorsteps of beneficiaries, e.g., children, women and lactating mothers. Beneficiaries will not attend the Anganwadis.
- v. Production and marketing by Self Help Groups and activities of Mission Shakti (as decided by Collectors)

I. Agricultural and related activities:

1. All agricultural and horticultural activities to remain fully functional, such as:

- a. Sowing, nursery preparation, land preparation, irrigation, planting, harvesting, threshing, processing and packing, etc.
- b. All post harvesting activities.
- c. Seed Growing, Distribution and Sale, including transport of raw seed.
- d. Seed storage, certification, testing, processing, grading and packing in both Govt. and private sectors.
- e. Allied industries dealing with packing material, seed treatment, chemical supplies, etc.
- f. Movement of vehicles involving above activities.
- g. Excavation of farm ponds and construction of water conservation structures
- h. Crop cutting experiments / loss assessment for crop insurance.
- i. Extension/ demonstration/ developmental and IEC activities in Agriculture and Horticulture sector by all Government Agencies
- j. Any other activities incidental to agriculture/ horticulture/ floriculture
- k. All activities relating to Kharif Crop Loans by Banks including Odisha State Co-operative Bank, District Cooperative Banks, PACS and LAMPCS

- l. All activities relating to procurement of pulses and oil seeds by NAFED / MARKFED and agencies allowed by NAFED.
- m. Agencies engaged in procurement of agriculture products and MSP operations including private individuals and traders in vegetable & fruits (horticulture) supply chain & all vehicles carrying agriculture/ horticulture produce and/or products, cold storage, warehousing services and packaging units with their transportation.
- n. 'Mandis' operated by the Agriculture Produce Market Committee (APMC), RMCs, PACS, LAMPCS, SHGs, places notified by the State Government(e.g., satellite mandis),direct marketing operations by the State Government or by industry, directly from farmers/ group of farmers, FPOs' Co-operatives, etc. Decentralized marketing and procurement at village level.
- o. Shops of agriculture machinery, its spare parts, storage houses and packaging units by wholesalers/ dealers/ retailers of fertilizers, pesticides, seeds and farm machinery (including its supply chain) and repairs to remain open as per normal time schedule during this period without restricted by shop opening time period in different categories of districts.
- p. Custom Hiring Centres (CHC)/ Agro Service Centres / Workshops/ Shops for repairing and spare parts related to farm machinery.
- q. Manufacturing, distribution and retail of fertilizers, pesticides and seeds including shops dealing with fertilizers, pesticides and farm machinery/ equipment, their transportation, warehousing, testing laboratories for seeds, soil, fertilizer and pesticides, etc. and related activities to remain open as per normal time schedule during this period without restricted by shop opening time period in different categories of districts.
- r. Movement (inter and intra State) of harvesting and sowing related machines like combined harvester, tractor, power tillers, pump sets, threshers, seed drill and other agriculture/ horticulture implements.
- s. Collection, harvesting and processing of Minor Forest Produce (MFP)/ Non Timber Forest Produce (NTFP) by scheduled tribes and other forest dwellers in forest areas.
- t. Facilities for export/ import such as pack houses, inspection and treatment facilities for seeds and horticulture produce.
- u. Research establishments dealing the agriculture and horticulture activities.
- v. Inter and intra State movement of planting materials and honeybee colonies, honey and other beehive products.

2. Fisheries:

- a. Operations of the fishing (marine and inland)/ aquaculture industry, including feeding(sea food quality testing laboratories) & maintenance, harvesting,

processing including aqua laboratories, clinics, packaging, cold chain including ice factories, sale and marketing. Functioning of fishing harbours, fish landing centres, fish auction halls, fish net manufacturing factories, fish net mending sheds and fish drying yards

- b. Hatcheries, feed plants, commercial aquaria.
- c. Movement of fish/ shrimp and fish products, fish seed/ feed and workers for all these activities.

3. Plantations:

- a. Operations of coffee and rubber plantations.
- b. Processing, packaging, sale and marketing of tea, coffee, rubber and cashew.
- c. Bamboo, Coconut, Arecanut, Cocoa, Spices plantation and their harvesting, processing, packaging, sale and marketing.
- d. Pre-Plantation & Nursery Activities, Silvicultural operations, Creation and maintenance of water bodies, maintenance of plantations, Kendu leaf operation, Collection, procurement and marketing of NTFPs and MFPs with up to 100% workers.

4. Animal husbandry:

- a. Collection, processing, distribution and sale of milk and milk products by milk processing plants, including transport and supply chain.
- b. Operation of animal husbandry farms including poultry farms & hatcheries and livestock farming activity.
- c. Animal feed manufacturing, transportation, distribution and retailing of cattle feed and fodder, poultry feed, pet feed, any other livestock feed and feed plants, including supply of raw material, such as maize and soya.
- d. Operation of animal shelter homes, Government veterinary hospitals, dispensaries, mobile veterinary units, Livestock Aid Centres and allied units, private veterinary clinics, and para-veterinarians; Artificial Insemination and Vaccination services; Disease Diagnostic Laboratories, Govt. Livestock and Fodder Farms, Frozen Semen Bank, Biological Product Institutes, veterinary care suppliers and retailers including veterinary medicine stores and operation of Gaushalas including feeding of stray animals.

J. Industries / Industrial Establishments (both Government and private), as listed below:

- i. All Industries operating in both urban and rural areas are allowed to operate. The production unit(s) of all Industries will operate as required for their production.
- ii. Brick kilns in rural areas i.e., outside the limits of municipal corporations and municipalities.
- iii. Workshops of Indian Railways.

- iv. For staff movement, two-wheeler is allowed with the rider and pillion rider and car is allowed with driver plus two passengers in the back seat.

K. Construction activities will be allowed in both Government and Private Sector:

- i. All Construction activities and associated movement of vehicle/ labourers in both rural and urban areas.
- ii. The Standard Operating Procedure is to be followed in the Government as well as private construction sites and movement of personnel vehicles to prevent spreading of COVID-19.
- iii. All construction agencies/ contractor/ other related offices located in the containment zones shall not operate.
- iv. Letter of the Executive Engineer of the concerned Division to contractors/ construction agencies should be treated as valid document to allow travel of their personnel from homes to office/ work sites and to Government offices only for their professional requirement.
- v. For movement of staff, two wheeler is allowed with the rider and pillion rider and car is allowed with driver plus two passengers in the back seat.

L. Functioning of Government/ Private/Corporate/ Civil Society Offices:

- i. All Central Government Offices to operate as per Government of India guidelines.
- ii. All State Government Offices to work as directed by Government in General Administration & Public Grievance Department from time to time. Personnel who have been fully vaccinated shall mandatorily attend office.
- iii. Offices in private/ corporate and civil society sector shall work with 100% of their staff strength.

M. For other activities districts have been categorized as follows on the basis of COVID case load, positivity rate and other relevant parameters:

Category – A districts(20 districts) :

Angul, Baragarh, Bolangir, Boudh, Dhenkanal, Deogarh, Gajapati, Ganjam, Jharsuguda, Kandhamal, Kalahandi, Keonjhar, Koraput, Malkanagiri, Nabarang pur, Nuapada, Rayagada, Sambalpur, Subarnapur and Sundargarh.

Category– B districts(10 districts) : Balasore, Bhadrak, Cuttack, Jajpur, Jagatsingpur, Kendrapada, Khordha, Mayurbhanj, Nayagarh and Puri.

For Category –A districts, all activities are allowed with the following stipulations:

- i. All types of shops including street food vendors shall remain open from **6.00 AM to 8.00 PM** every day. *However, shops in malls shall remain closed.*
- ii. Street food vendors will be allowed to serve take away food only.
- iii. **Weekend shutdown shall not be imposed.**
- iv. Weekly and daily haats shall remain open with dispersed sitting arrangement and COVID appropriate behavior.

Stipulations for Category-B districts:

- i. All types of shops including street food vendors shall remain open from **6.00 AM to 5.00 PM on weekdays**. *However, shops in malls shall remain closed. After 5.00 PM on weekdays, only the exempted categories of shops shall remain open along with movement of people associated with it.* The district authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.
- ii. Street food vendors will be allowed to serve take away food only.
- iii. **Weekend shutdown from 5.00 PM of Fridays till 6.00 AM of Mondays every week shall be imposed.**
- iv. Weekly and daily haats shall remain closed.
- v. Shops and establishments dealing with animal feed & fodder, seeds, fertilizers and pesticides and other agriculture related activities including their transportation, warehousing and related activities shall remain open as per normal time schedule during the graded unlocking period without being restricted by shop opening time period.

N. Additional restrictions during Night Curfew across the State/ Weekend Shutdown:

- i. All commercial establishments including essential items, food and vegetable shops, excluding all medicine/ pharmaceuticals/ medical devices/optical shops shall remain closed.
- ii. However, home delivery of essential goods, food items, including grocery, vegetables, fish, meat, egg and milk are permitted. Further, home delivery of food by restaurants, hotels and aggregators such as Swiggy, Zomato etc. are allowed.
- iii. No restrictions shall apply to COVID testing and vaccination centres and movement of persons/ vehicles for COVID testing and vaccination shall be allowed.
- iv. All offices/ establishments will remain closed except the Government Offices /essential services/ utility providers like power, telecommunication, water supply, Police, Security etc.

General Guidance:

No pass would be required for movement of above category of persons. Valid Travel documents/ authorizations such as airline/ railway/ bus tickets/ boarding passes, with any identity proof shall be adequate for the purpose. Identity cards issued by appropriate authorities of the establishments shall serve as pass for effecting movement of employees of establishments under permitted activities. Patients and their attendants/ persons requiring emergency need for movement shall be allowed to move with minimal proof of their emergencies. Officers/ staff on duty shall be sensitized to appreciate the situation of persons on the road and take suitable action to facilitate movement on emergency needs. However, considering situation on the ground, appropriate local authorities may prescribe additional requirements for permission to travel. However, all efforts shall be made for smooth, contactless and electronic methods for entertaining requests for movement.

O. Involvement of Gram Panchayats

Gram Panchayat shall play a very important role in creating awareness among inhabitants about COVID Appropriate Behaviours (CABs) and keep a track on people coming from outside to their area, besides undertaking surveillance on the spread of the disease. Further, Gram Panchayats shall monitor the health condition of people in Home Isolation and report to BDOs/ Health Officials about non-availability of appropriate conditions if any and the need for transferring patients from Home Isolation, if required. Further Gram Panchayat shall bring to the notice of Local Authorities (BDO/Tahsildar/PHC/CHC/ Police Station) with regard to violation of COVID-19 protocols and relevant guidelines on COVID-19 management by any individual(s).

P. General Directives for COVID-19 Management

The following General Directives for COVID-19 Management shall be strictly followed throughout the State:

- a. Face coverings/ Masks: Wearing of face cover/ mask properly is compulsory in public places; in workplaces; and in public transport.
- b. Physical distancing: Individuals must maintain a minimum distance of 6 feet in public places.
- c. Spitting in public place will be punishable with fine, as prescribed in accordance with laws, rules or regulations.
- d. Same as permitted by the Excise Department, consumption of liquor in public place is prohibited.
- e. Consumption of paan, gutka, tobacco, and similar products in public place is prohibited.

f. The National Directives for COVID 19 Management is placed at Annexure-2.

Q. Safety and Protection of vulnerable persons

The following categories of people are advised against outdoor movement, except for essential and health purposes.

- a. persons above 65 years of age
- b. persons with co-morbidities
- c. pregnant women
- d. children below the age of 10 years

R. Instructions for enforcement of above stipulations:

- i. All the district magistrates shall strictly enforce the National COVID 19 directives as specified in *Annexure I*. Penalties prescribed shall be levied and collected from all persons and entities violating these directives.
- ii. All industrial and commercial establishments, workplaces, offices etc. shall put in place arrangements for implementation of SOP before starting their functioning.
- iii. Police Commissioner, Collector, ADM, CDM&PHO, DCP, Sub-Collector, Tahasildar, B.D.O, Municipal Commissioner and Executive Officer of Urban Local Bodies are hereby authorized to take all necessary actions for enforcement and implementation of the aforesaid measures. Local police shall render necessary assistance as and when requisitioned by the aforementioned officers.
- iv. Excise enforcement activities shall be permitted.

S. Special Powers: District Magistrates & Collectors/ Police Commissioner of Cuttack- Bhubaneswar Police Commissionerate/ Municipal Commissioners shall scrupulously implement these guidelines and shall take all possible measures to enforce the guidelines. They may impose any additional restrictions as may be felt necessary in the interest of containment of the spread of COVID-19 and to ensure COVID appropriate behaviour are followed by all concerned.

T. Penal provisions

Any person violating these lockdown measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, and COVID-19 Regulations 2020, besides legal action under Sec. 188 of the IPC, and other legal provisions as applicable.


In case of any other doubt, the State Government in Revenue & Disaster Management (Disaster Management) Department will issue necessary directions or clarifications.

By orders of the Governor


CHIEF SECRETARY, ODISHA

Memo No. 3986 / R&DM(DM) Date: 15-07-2021

Copy forwarded to the Private Secretary to Hon'ble Chief Minister/ Private Secretary to all Ministers/ Chief Secretary/ Development Commissioner/ Agriculture Production Commissioner for kind information.


Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

Memo No. 3987 / R&DM(DM) Date: 15-07-2021

Copy forwarded to the Addl. Chief Secretary/ Principal Secretary/ Commissioner-cum-Secretary of all Departments/ Director General of Police/ Director General of Police Fire Services/Police Commissioner, Bhubaneswar-Cuttack/ All RDCs/ All Collectors/ Superintendents of Police/ All Municipal Commissioners for kind information and immediate necessary action.


Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

Memo No. 3988 / R&DM(DM) Date: 15-07-2021

Copy forwarded to the Joint Secretary (Disaster Management), Ministry of Home Affairs (Disaster Management Division), Government of India for kind information.


Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

Memo No. 3989 / R&DM(DM) Date: 15-07-2021

Copy forwarded to the General Manager, East Coast Railway, Chandrasekharpur, Bhubaneswar for kind information and necessary action.


Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

ANNEXURE - I

1. Surveillance and Containment

Local Authorities i.e., District Collector/ Municipal Commissioner shall carefully demarcate and declare the containment zones, at the micro level taking evidence-based decision as per the following parameters:

- **Quarantining** and testing individuals suspected to be positive including contacts of SARS-CoV-2 positive persons, SARI cases, persons with flu like symptoms etc. and ensuring that they are not mobile and thus able to spread the infection
- **Isolating** all those who are positive, tracing their contacts, quarantining and testing them.
- where there are clusters of cases, simply quarantining individuals or families will not help. In that case, **containment zones** with clear boundaries and stringent controls will be required to ensure that the infection does not spread outside. This will be implemented as per SOPs of the Ministry of Health & FW, GoI / Department of Health & FW, GoO. This would mean a large geographical area like a city or district or well-defined parts thereof, where cases are high and spiraling up, gets contained physically, However, regulated movement of public transport would be permitted.

- I. **Evidence Based Decision:** The decision on where and when to go for large Containment Zone (CZ) has to be evidence based and done at the District/ Municipality level after proper analysis of the situation, such as; the population affected, the geographical spread, the hospital infrastructure, manpower, the ease of enforcing boundaries etc.
- II. However, in order to facilitate objective, transparent, and epidemiologically sound decision making, the following broad-based framework to be followed in selection of areas:
- III. The areas requiring **Intensive action and local containment connotes** specific and well-defined geographical units such as cities/ town/ part of the towns/ district headquarters/ semi-urban localities/ municipal wards/ panchayat areas etc.

Sl.No.	Parameter	Thresholds
1	Test Positivity	Test positivity of 10% or more in the last one week.
OR		
2	Bed occupancy	Bed occupancy of more than 60% on either oxygen supported or ICU beds

The Containment Zones will be notified by the respective District Collectors/ Municipal Commissioners and information will be shared with MoHFW. The notification shall be uploaded by the District Collector and by the Municipal Commissioner on their websites. Awareness shall be created in communities on COVID-19 appropriate behavior.

Testing, Tracking and Treatment

- i. Districts Authorities/ Municipal Corporations will continue with the strategy of **'Test-Track-Treat-Vaccinate'** and **implementation of COVID Appropriate Behavior across the District/ Municipal Corporation** as the ongoing strategy for the management of COVID-19.
- ii. Ensure **adequate testing and door to door case search** in the area through adequate number of teams formed for such purpose.
- iii. Plan for **testing of all clinically resembling** cases of Influenza like illness (ILI) & SARI to be prepared.
- iv. Testing shall be carried out as per prescribed protocol. The proportion of RT-PCR tests in the total mix should be scaled up to the extent possible.
- v. Quick isolation of COVID-19 patients shall be ensured in treatment facilities/ home (subject to fulfilling the home isolation guidelines).
- vi. Clinical interventions and clinical Management protocol, as prescribed/ required shall be clearly understood and administered.
- vii. Effective infection, prevention and control practices shall be followed in treatment facilities and by health care workers and professionals.

2. Clinical Management

- i. Analysis to be undertaken with respect to **requirement of health infrastructure** so as to **manage the present and projected cases (next one month)** and necessary action initiated to ensure sufficient oxygen-supported beds, ICU beds, ventilators, ambulances including creation of makeshift hospitals, as needed. Sufficient quarantine facilities shall also be re-activated.
- ii. Ensure that people satisfying protocol for home isolation only are allowed under **home isolation**. Create a **mechanism for their regular monitoring** through Call Centres along with **regular visit of surveillance teams** to such houses.
- iii. Specific **monitoring** shall be done for **high risk cases** and their timely shifting to the health facility. Similarly, **elderly and co-morbid contacts** of positive cases shall be **shifted to quarantine centres** and monitored.
- iv. Coordinate **availability of oxygen, other related logistics, drugs** etc. for smooth management of treatment of COVID patient.
- v. **Use of Oxygen for COVID patients** shall follow the **guidelines issued by Department of Health &FW , Govt. of Odisha**.

3. Vaccination

Vaccination of the **eligible age-groups** shall be undertaken by the optimal capacity utilization of existing centers if required, **creating more vaccination centres**. Health and Family Welfare Department, Government of Odisha shall ensure implementation of the guidelines of vaccination drive of Government of India.

The District Administration, Police and Municipal Authorities shall ensure that the prescribed *containment measures* are strictly followed.

COVID Appropriate Behaviour- The District/ Municipal Authorities/ Police Commissioner, Bhubaneswar-Cuttack shall ensure strict compliance of COVID appropriate behaviour, such as use of face masks, maintaining physical distancing

and hand hygiene. Crowd shall be regulated in all busy market places, weekly haats, public transport and other places.

Community Engagement

- i. Ensure **adequate advance information to community**, also highlighting the need for stringent containment actions so as to win their involvement and support.
- ii. Provide enough time for people movement for essential requirements etc. before announcing the large scale containment
- iii. Take necessary actions to **avoid misinformation & panic** in the community.
- iv. **Involve local level NGOs/CBOs/CSOs, Opinion Makers and subject experts** to create a positive environment and for sustained dialogue with the community.
- v. **Create wide publicity on early warning signals** and self-reporting so as to identify cases early and to prevent avoidable deaths among home isolation patients.
- vi. Give **wide publicity on the mechanism** whereby people can get themselves tested, details of available health facilities, requisitioning an ambulance etc (community based organizations should be encouraged to create WhatsApp groups for quick dissemination of information so that the individuals in need of prevention and/or care services do not suffer delay).
- vii. Ensure that **details of hospital beds and their vacancy status is made available on-line and also released to media on a daily basis.**
- viii. Details on **availability of oxygen, drugs, vaccine and vaccination centres**; including the guidelines related with use of Remdesivir/ Tocilizumab etc. be also widely publicized so as to create confidence in the community.
- ix. Community should be oriented about the feasibility of managing mild COVID-19 cases at home with appropriate monitoring of vital parameters such as temperature and oxygen saturation with the help of pulse oxymeter. Need for COVID Appropriate Behaviour including regulatory framework for enforcement should be widely publicized.

NATIONAL DIRECTIVES FOR COVID-19 MANAGEMENT

1. **Face coverings:** Wearing of face cover is compulsory in public places; in workplaces; and during transport.
2. **Social distancing:** Individuals must maintain a minimum distance of 6 feet (2 gaz ki doori) in public places.

Shops will ensure physical distancing among customers.

3. **Spitting in public places** will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.

Additional directives for Work Places

4. **Work from home (WfH):** As far as possible the practice of WfH should be followed.
 5. **Staggering of work/ business hours** will be followed in offices, work places, shops, markets and industrial & commercial establishments.
 6. **Screening & hygiene:** Provision for thermal scanning, hand wash or sanitizer will be made at all entry points and of hand wash or sanitizer at exit points and common areas.
 7. **Frequent sanitization** of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts.
 8. **Social distancing:** All persons in charge of work places will ensure adequate distance between workers and other staff.
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